

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 209
CA No. 90/JPR/2021
CA No. 18/JPR/2022
MA (CA) No. 04/JPR/2022
IA (CA) No. 49/JPR/2022
CP No. 29/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Kamal Bajaj

...Petitioner

Versus

Ninaniya Estates Ltd. & Ors.

...Respondents

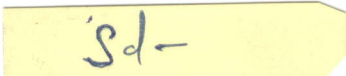
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

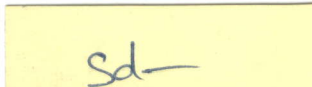
Present Through Video Conferencing: -

For the Petitioner	: Deepank Yadav, Adv.
For the Respondent	: Sonal Anand, Adv. Anuroop Singhi, Adv. Bhavna Kaushal, Adv. Surbhi Singh, Adv. Aditya Vijay, Adv.

ORDER

Heard Mr. Deepank Yadav, Adv. appearing on behalf of the Petitioner. Mr. Sonal Anand, Adv. and Mr. Anuroop Singhi, Adv. appearing for the Respondents. This matter could not be taken today due to paucity of time. List the matter on 08.12.2022 as fixed time at 12:00pm.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

December 05, 2022